

SERIAL NO. 8

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA
ORIGINAL APPLICATION NO. 122/2021/EZ

In the mater of:

Ankur Sharma

.....Applicant

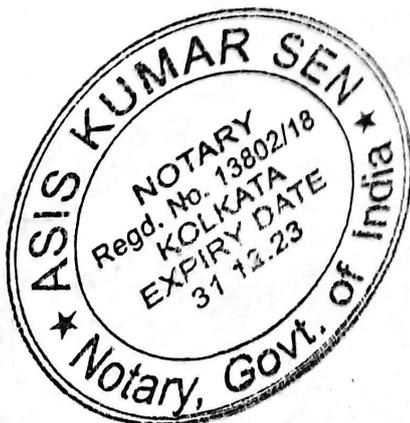
Versus

The State of West Bengal & Ors.

.....Respondents

**AFFIDAVIT-IN-REJOINDER ON BEHALF OF THE APPLICANT
TO AFFIDAVIT ON BEHALF OF RESPONDENT NOS. 12 and 13.**

SL.	PARTICULARS	ANNEXURE	PAGE
1.	Rejoinder		



Ankur Sharma

Ankur Sharma
(Applicant in person)

Mob: 9433883322

Email: Adv.ankursharma9@gmail.com

19 APR 2022

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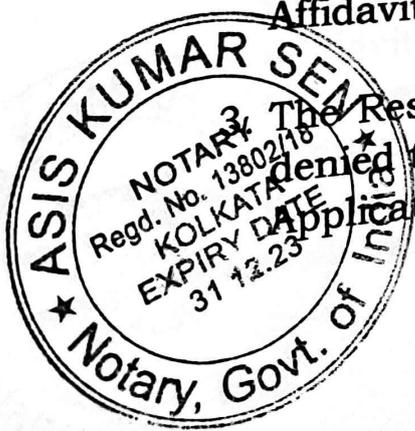
.....Respondents



**AFFIDAVIT-IN-REJOINDER ON BEHALF OF THE APPLICANT
TO AFFIDAVIT ON BEHALF OF RESPONDENT NOS. 12 and 13.**

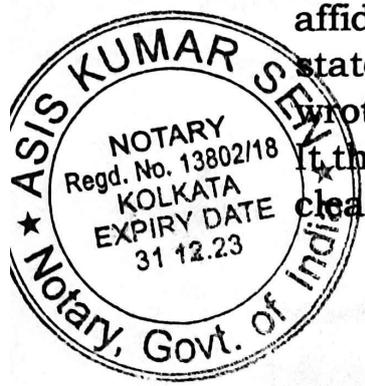
I, Ankur Sharma, the Applicant aged about 25 years by occupation Advocate residing at 13/3, Dr. P.K. Banerjee Road, Howrah - 711101 do hereby solemnly affirm and state as under :

1. I am the Applicant in the abovementioned Original Application. I have read the Affidavit on behalf of Respondent Nos. 12 and 13, and I am making the present Affidavit in Rejoinder thereto. I repeat, reiterate and confirm everything stated in the abovementioned Original Application and submit that the same be treated as part hereof.
2. I deny the contents, allegations and averments made in the Affidavit on behalf of the Respondent Nos. 12 and 13 that are contrary to and/or inconsistent with anything stated in the abovementioned Original Application and the present Affidavit in Rejoinder.



The Respondent nos. 12 and 13 in their Affidavit have not denied the statements made by the Applicant in the Original Application.

4. The Respondent nos. 12 and 13 have also not disclosed details of the action taken in pursuance to the allegations made in the Original Application by the Applicant nor disclosed the size of the Duke Lake.
5. I shall now deal with the Affidavit in seriatim :
6. As regard paragraph nos. 1, 2, 3, and 4 of the said Affidavit the same does not require any specific reply.
7. As regard paragraph no. 5 of the said Affidavit I will reply suitably in reply to the affidavit filed by West Bengal Pollution Control Board.
8. As regard paragraph no. 6 the said answering respondent admitted that dust pollution is being caused due to illegal parking on both flanks of Duke Road as alleged in my Original Application. The said answering respondent after the inspection conducted on 07.02.2022 addressed a letter to Deputy Commissioner of Police (Traffic) on 11.02.2022 requesting the remove illegal parking as stated above. Copy of the said letter dated 11.02.2022 annexed is however, not legible so any comment is kept reserved. However, it appears that the Deputy Commissioner of Police (Traffic) has not paid any heed to the said letter till date.
9. As regard paragraph no. 7 of the said Affidavit I say that the statements made therein does not merit to be considered as addition of any value to the admitted menace. The answering respondent escaped opinion whether existence/construction of the warehouse is legal now or ever.
10. In regard to paragraph nos. 8 and 9 I say that though the purported letter dated 11.02.2022 annexed to the affidavit by the answering respondent is utterly illegible statement made in this paragraph is similarly unclear who wrote the said letter and to whom and what was its content. It therefore does not call for any reply/comment. It is also not clear whom the said answering respondent requested to



remove the unauthorised cow sheds nearly all cow sheds from the city area were removed. But the answering respondent did not comment who is responsible to ensure removal of such unauthorised cow sheds.

11. As regard paragraph no. 10 of the said affidavit I say that the same does not require any specific reply.

12. As regard paragraph no. 11 of the said Affidavit I say that "concerned department" does not disclose where such concerned department is located and/or if such concerned department has any reason to adhere to any direction of said answering respondent. I also say that till date the street lights have not been repaired.

13. In regards to paragraph nos. 12, 13 and 14 of the said Affidavit I state that the same does not require any comments.

In view of what is stated herein above, I humbly pray before this Hon'ble Tribunal to do justice to this Applicant.

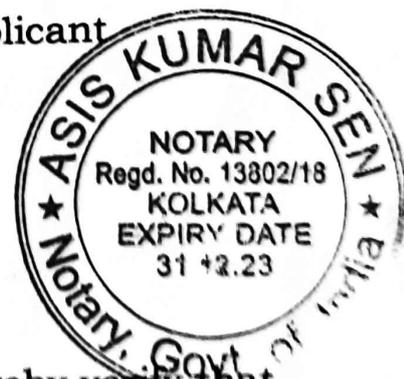
Solemnly affirmed at Kolkata
On this 19th day of April, 2022

Ankur Sharma

Applicant

Identified by me

Advocate



VERIFICATION

I, Ankur Sharma, the abovenamed Applicant do hereby verify that the contents of the above Affidavit in Rejoinder are true and correct to the best of my knowledge, no part of it is false and nothing material has been concealed there from.

Verified at Kolkata on this day of 19th April, 2022.

Solemnly affirmed and declared
before me on identification

ASIS KUMAR SEN
City Court
Kolkata
Reg. No.-13802/18

Ankur Sharma
Applicant

Identified by me

Advocate

19 APR 2022